

[Shrimati Renu Chakravartty]

so many kidnapping incidents have taken place. This is not the first time that such a thing has taken place.

Shri Hem Barua: It is a sad commentary on the functioning of Government.

17.11 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER THE ALL INDIA
SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Harjarnavis): Sir, I beg to lay on the Table under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) a copy of Notification No. GSR 242 dated the 9th February, 1963 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
[Placed in Library, See No. LT-1143/63.]
- (ii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
 - (a) GSR No. 332 dated the 2nd March, 1963.
 - (b) GSR No. 433 dated the 16th March, 1963.
 - (c) GSR No. 434 dated the 16th March, 1963.
 - (d) GSR No. 467 dated the 23rd March, 1963.[Placed in Library, See No. LT-1144/63].

17.12 hrs.

ESTIMATES COMMITTEE
EIGHTEENTH REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Eighteenth Report

of the Estimates Committee relating to action taken by Government on the recommendations contained in the following Reports of the Estimates Committee (Second Lok Sabha) on the Ministry of Food and Agriculture (Department of Agriculture):—

- (i) Hundred and twenty-ninth Report on Directorate of Marketing and Inspection;
- (ii) Hundred and thirtieth Report on Exploratory Tubewells Organisation; and
- (iii) Hundred and thirty-first Report on Central Mechanised Farm, Suratgarh.

17.13 hrs.

STATEMENT RE SUGAR SITUATION AND MEASURES TO DEAL WITH IT

The Minister of Food and Agriculture (Shri S. K. Patil): With your permission, Sir, I should like to make a statement on the measures which we are taking to deal with the rising prices of sugar under conditions of reduced production.

2. I am aware of the concern which the Hon'ble Members have expressed as regards the sugar situation through questions and through their speeches. I thought I would deal with the subject after I was fully ready to take action.

3. The House will recall that when we decontrolled sugar in September 1961, the only mechanism for regulating prices that was reserved to Government was through periodic releases of sugar. Since then we have endeavoured to regulate these releases broadly in such a manner as more or less to maintain the price of sugar justified by the costs of production based on the prescribed minimum price of sugarcane. I should like to tell the House that until December 1962 we succeeded in doing so because of the substantial stocks that were at